

Land Utilisation Boards in States

*32. { Shri Panigrahi:
Shri Shobha Ram:

Will the Minister of Food and Agriculture be pleased to state

(a) whether the Government of India has asked the State Governments for setting up of Land Utilisation Boards in the States, and

(b) whether the Government of Orissa has constituted such Board?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas). (a) Ye, Sir

(b) The Government of Orissa has reported that such a Board had been set up by the Government in 1950, but it had not done anything beyond finalising the Orissa Agricultural Act of 1951. The State Government now proposes to reconstitute the Board to carry out the objects for which it was constituted.

Casualty in Irwin Hospital, New Delhi

*33. { Shri Radha Raman
Shri Ansar Harvani:
Shri Vajpayee:
Shrimati Parvathi
Krishnan:
Shri A. K. Gopalan.
Shri Kadiyan:
Shri V. P. Nayar:
Dr Sushila Nayar:
Shri Mohan Swarup:

Will the Minister of Health be pleased to state

(a) whether it is a fact that a surgical instrument was found from the body of a girl who died a few days after her operation in Irwin Hospital,

(b) if not, whether the report of such a case appeared in the press and if so, what action Government had taken to be satisfied that the report was incorrect;

(c) whether the allegations made by the father of the girl were properly investigated; and

(d) if so, the result of the investigation?

The Minister of Health (Shri D. P. Karmarkar): (a) There has been an allegation that a surgical instrument was found in the ashes of the body of a girl.

(b) A report appeared in the press on the 4th January, 1958 Government on the same day called for information on the subject from the Delhi Administration.

(c) and (d) A case under Section 304—A, IPC has been registered by the local police authorities. The report of the investigation is awaited.

Pakistan-Opted Railway Employees

*34 Shri D. C. Sharma: Will the Minister of Railways be pleased to state whether it is a fact that a number of Railway employees who opted for Pakistan and who had later expressed their desire to be employed on the Indian Railways have not been taken back in services particularly on the Northern Railway?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): No. All those railway employees who had provisionally opted to serve Pakistan but later changed their option for India Final before 15-2-1948 were absorbed. Those who had opted Pakistan Final but did not proceed to that country and applied for employment were also re-employed on railways subject to the availability of vacancies and their being found suitable. In the case of those who had opted Pakistan Final and had migrated to that country but later returned to India and requested for employment, the Ministry of Railways decided that their cases may also be sympathetically considered for re-employment on railways subject to their being found suitable.

Jalpa Aerodrome

*35. { Shri Morarka:
Shri Nathwani:

Will the Minister of Transport and Communications be pleased to state

(a) whether it is a fact that Government are considering the question